

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM: NAGALAND: MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-81/2023/9790 /A

From: Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To: Dr. Manash Baruah
District & Sessions Judge,
Nalbari

Dated Guwahati, the 27th September, 2023

Ref: Letter No. HC.VII-81/2023/8991/A, dated 2nd September, 2023

Sir,

With reference to the above, I am to inform you that

1. the LTC permission for the block period 2022-2025 that was granted to you vide this Registry's Letter No. HC.VII-81/2023/8991/A, dated 2nd September, 2023 has been partially modified due to the provision of the existing LTC rules. You have mentioned various routes of visit through your proposed LTC application, which is not permissible with reference to the existing rule of the shortest possible route between Head office and the declared place (a copy of which is enclosed herewith for favour of your information).
2. you have been allowed to visit Aurangabad (Maharashtra) via Mumbai, along with your wife and two children, w.e.f. 21.10.2023 to 29.10.2023, by the shortest possible route, as per existing Rules.
3. Further, you are allowed to draw 80% of LTC allowance in advance.

Thanking you.

Encl: As stated.

Yours sincerely,

- Sd -

REGISTRAR (VIGILANCE)

Dated 27th September, 2023

Memo No. HC.VII-81/2023/9790-9793 /A.

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

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26/9/23

REGISTRAR(VIGILANCE)

Dr.
26.09.2023

104
MR. JUSTICE N. KOTISWAR SINGH, JAD
MR. JUSTICE KALYAN RAI SURANA
(Portfolio Judge for Nalbari District)

Re: PUC below.

By the PUC, the District & Sessions Judge, Nalbari, has forwarded an application submitted by Shri Kumud Chandra Boro, Chief Judicial Magistrate, Nalbari, which may kindly be perused. Shri Boro has prayed for permission to avail LTC for the block period of 2017-2020 and he intends to visit Andaman Nicobar, Portblair, Goa and Mumbai w.e.f. 05.10.2019 till the morning 14.10.2019 along with his wife Smt Bobby Hansepi Boro, Daughter Smti Dorothy Boro, Sons Sri Royce Daimari and Rodney Daimari. Shri Boro has further mentioned that he has not availed any LTC till date.

It is pertinent to mention here that the current block period for LTC is 2018-2021 instead of 2017-2020, as mentioned in his application.

In this connection the Notification dtd. 22nd November, 2010 (at Flag-'A') of the Government of Assam may kindly be perused:

"LTC is admissible to the Judicial Officers on completion of two years of continuous service and after successful completion of the period of probation while the retaining in block period of 4(four) years as eligible period."

In view of the above, the prayer of Shri Kumud Chandra Boro, Chief Judicial Magistrate, Nalbari for permission to visit Andaman Nicobar, Portblair, Goa and Mumbai w.e.f. 05.10.2019 till the morning 14.10.2019 along with his wife, 1(one) daughter and 2 (two) sons., by availing LTC for the current block period of 2018-2021, by the shortest possible route, as per existing Rules, is placed before your Lordships for favour of order(s)

Laid.

REGISTRAR (VIGILANCE)

20/8/19

MR. JUSTICE N. KOTISWAR SINGH, JAD

MR. JUSTICE KALYAN RAI SURANA

AOT (A/c)

Whether LTC can be availed to Port blair & Goa, Mumbai at the same time in one go. Pl. suggest.

20/8/19

2000-2001 may be obtained in this matter.

~~2000-2001~~

~~20/10/19~~

FAO P1.

~~20/10/19~~

Value in above P1

2 pts of Continuum Service either for himself or a member of his family, he has to declare the intended place of visit to an chief concession is proposed to be awarded by the Govt servant or member/ member of his family. The Govt servant and/or member/ member of family will be free to go by any route to the declared place of visit. A claim shall be regulated with reference to the shortest route between the head Qtr. and the declared place in a direct destination.

Where Sri X. C. Bora, IAS, Nalbari may be requested to intimate the specific one place for visit for the block year of 2018-21 with ref. to the shortest route between head Qtr. and the declared place.

Nandu
20/10/19